(Value: Rs. Crores)

51

্তি কিন্তু ক্রা<mark>ন্টটি</mark> কেন্দ্রকার প্রা**মান্তর্ভ** 

respondence of the state of the second of th

I.No	Region/State 12, 1221112 00221 11  12. 10. 10. 10. 10. 10. 10. 10. 10. 10. 10	Wheat		at	Paddy		
			Quantity	Value	Quantity	Value	
1	Dolhi sanasana sanasana sanasana sanasana sanasana		0.48	18.37	omiselo2	कर्मान्स्य अ	
2	Panjah granden en for ange m		14.33 <sup>21</sup>	548.28	0.15	5.81	
3	Haryana 👊 👢 🞉 🞉 🧓		1.07	40.94	0.02	0.78	
4	Rajasthan	•	3.86	a ai 147.69	0.04	1.56	
	Uttar Pradesh	•	3.85	147.30		:0:13	
4	Tamil Nadu		0.56	21.43	0.02	0.78	
7	Andhra Pradesh		2.99	114.40	0.12	4.66	
\$	Karnetaka		0.19	7.27	<i>-</i> -		
9	Keraia	•	0.04	<sub>1.53</sub> _			
10	Maharashtra: Landship (Norda)		1.95	74.60	•••	- <u> </u>	
11	Gujarat	• .	3.53	135.06		••	
12	Madhya Pradesh	•	0,41	15.69		i (*±. 1.4±5	
			33.26	1272.56	0.35	92	

## Decision about IISCO

## •193. SHRI MOOLCHAND MEENA: SHRI SANJAY DALMIA :

Will the Minister of STEEL b» pleas•d to stat\*:

- (a) whether Government have since taken any decision about the IISCO io Burnpur; and
- (b) *it* not, by when a final decision « likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) (a) and (b). It has not been possible for the Government to take an investment decision for aoderoiiatioji of Indias Iron and St«\*1

Company Limited (IISCO) due to constraint of resources in Government and Steel Authority of India Limited (of which HSCO is a subsidiary).

Government therefore, decided to allow private sector participation in the equity and management of HSCO for the purpose of ensuring expeditious modernisation of its Burnpur Steel Work\*. Government proposed to introduce a Bill for empowering Government to allow SAIL to transfer its shareholdings in IISCO to private persons for this purpose. The Bill was considered by th\* Department Related Parliamentary Standing Committee on Industry, which presented its Report t; o Parliament in April, 1994. The variouj recommendations made in! the Report are being considered by Gov«nun»nt.

53

Meanwhile, IISCO has become a wick industrial company in terms of th\* Sick. Indusfriaj Companies (Special Provisions) Act, 1985, and the Board of Directors of the company have made a reference to the Board for Industrial and Financial Reconstruction (BIFR) as required under section 15 of th© Act for determination of measures to be adopted with respect to the Company. Any scheme to be taken up for modernisation of IISCO will therefore have to be in accordance with the orders of the BIFR in thii regard.

## Sharing of interstate rfvtri

\*194. SHRI SURESH KALMADI : SHRI S. MADHAVAN :

Will the Minister of WATER RH-SOURCES be pleased to state:

- (a) whether Government have formulated guidelines for sharing of Inter-State riven;
  - (b) if so what ar\* the details thereof; and
- (c) whether the existing u\*o of water by the lower riparian riven from the Inter-State rivers, will be protected under the proposed guidelines?

THE MINSTER OF WATER RESOURCES & PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) • (a) to (c). A draft national policy guidelines, for water allocation of inter-State rivers framed recently has been circulated to State Governmans and was also discussed in the meltings of the National Water Board held in June, 1994 in which the States and Union Territories, are represented. The modified draft based on the discussions in National Water Board was circulated to State\* and included in the agenda for the next meeting of the National Water Resource\* Council.

Main feature\* of the guidelines ax\*:

The river basin<sub>t</sub> wiH be reckoned a\* a unit for inter-State water allocation.

All co-basin State\* and the Ceestre would be parties to the process of allocation.

Allocation to consider th\* re\*#«»-able possibility of utilisation.

Allocation to be baaed on th\* principle of equitable apportionment.

State\* will be fre» to utilise their share in any way without conflictin\* with the overriding national interest.

Inter-State agreements between all the co-basin Stat\*\* are normally to be accommodated.

Existing pre-plan use\* and approve\* plan use\* are to be protected.

Allocation to consider needs for \*p-vironmental management, nevigation in National Waterway\* and pressing needs of non-co-basin (tate etc. a\* National interest\*.

Setting up monitoring and implementing mechanism te oversee allocations as made.

Water allocation normally to be reviewed after 40 year\*.

These policy guideline\* are, Intended to serve as a guide for sharing of river water amongst the co-basin States and would have no legal statu\* ai such. These guidelines are meant to provide guidance in the process of negotiation, arbitraton, and adjudication of intr-Stat\* water disputes and a framework for expeditious resolution of such dispute\*.

## 'Jai hi Jahan Hei' Irrigation Schem\*

\*195. SHRI JANARDAN YADAV: Will the Minister of WATER RESOURCES ba plea\*ed to state:

(a) what is the amount allocated to Bihar Government for introducing 'Jai hi Jahan hai' and small irrigation •chemM idwriag the eurrent financial year;